

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 328

IA-1817/2024, IA-4835/2023, IA-3138/2023, IA-3162/2023, IA-2651/2023,
IA-2652/2023, IA-2804/2023, IA-2808/2023, IA-2358/2023, IA-190/2023,
IA-4952/2022, IA-3937/2023, IA-3938/2023, IA-3958/2023, IA-3891/2023,
IA-3905/2023, IA-3907/2023, IA-3962/2023, IA-5633/2023, IA-3778/2023,
IA-4995/2023, IA-5141/2023, IA-5142/2023, IA-5179/2023

In
IB-306(ND)/2022

IN THE MATTER OF:

M/s. Paramveer Distributors Private Limited Petitioner/Applicant
Vs.
M/s. Pushpa Builders Limited Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Anand, Ms. Shankari Mishra, Mr.
Aakash Sharma, Mr. Karan Kholi Advs.
For the Applicant : Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Mr.
Raghav Dikshit, Mr. Tarun Bhati, Mr. Amit
Mahaliyan, Dr. M.K. Pandey, and Mr Bhasker
Bhushan Advs.

ORDER

Due to paucity of time, the matter is adjourned to **13.08.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)